

ODISHA ACT 11 OF 2011

THE ODISHA CIVIL COURTS (AMENDMENT) ACT, 2011

[Received the assent of the Governor on the 29th September, 2011
first published in an extraordinary issue of the *Odisha Gazette*,
dated the 10th October, 2011 (No.2291)]

AN ACT FURTHER TO AMEND THE ODISHA CIVIL COURTS ACT, 1984

Be it enacted by the Legislature of the State of Orissa in the Sixty-second Year of the Republic of India as follows :—

Short title
and
commence-
ment.

1. (1) This Act may be called the Odisha Civil Courts (Amendment) Act, 2011.

(2) It shall come into force on such date as the State Government may, by notification, appoint.

Amendment
of section 15.

2. In section 15 of the Odisha Civil Courts Act, 1984, for sub-section (2) the following sub-section shall be substituted, namely:—

Odisha Act
18 of 1984.

“(2) The High Court may, by notification, with respect to any Civil Judge (Junior Division) named therein, direct that his jurisdiction shall extend to all like suits of such value not exceeding fifty thousand rupees as may be specified in the notification.”

* [For the Bill, See *Odisha Gazette* Extraordinary dated the 12th August, 2011 (No.1895 [I Legis-21/ 2011]

** Came into force w.e.f. 1st November, 2011 vide Extraordinary *Odisha Gazette* (No.2318)